

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI-11

Policy Circular No. 33(RE-2004)/2002-2007

Dated : 30th April, 2004.

To

All Licensing Authorities
All Commissioners of Customs,

Subject :- Import of approved and unapproved drugs under the Advance Licensing Scheme –
Exemption from Registration procedure.

Reference: Policy Circular Nos.9(RE-2004)/2002-2007 dated 30.6.2003 and No.15(RE-2004)/2002-2007 dated 17.9.2003.

In continuation of Policy Circular No. 9(RE-2004)/2002-2007 dated 30.6.2003 and No.15(RE-2004)/2002-2007 dated 17.9.2003. whereby import of approved and unapproved drugs were allowed without the requirements of registration procedure under the Drugs and Cosmetics Act.etc., it is further clarified that the import of bulk drugs in terms of Para 4.2.7 of the EXIM Policy, 2002-07 is allowed without the requirement of manufacturing site registration and import licence as required under Ministry of Health Notification No.GSR 604(E) dt. 24.8.2001.

This issues with the approval of Director General of Foreign Trade.

(Pratima Dikshit)
Jt. Director General of Foreign Trade